

O.P. 252/90

OA. 370/90
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Serial No. of Order	Date of Order	Order with Signature
9.	16.12.92	Call on 11.1.93 alongwith OA 252/90 Q) for the order dt. 16.12.92 passed in OA 252/90. <i>km Vice-Chairman</i>
10	13.1.93	This case is fixed to 19.1.93 for hearing alongwith OA 252/90. <i>km Vice-Chairman</i>
11.	20.1.93	We have heard Mr. K.N. Prada learned counsel for the Petitioner and Mr. R.C. Rath learned Standing Counsel Hearing is concluded. Judgment is dictated and pronounced in the open court vide separate sheets attached to the record. Thus, in OA. 252 of 1990. Thus, the application is accordingly disposed of. No costs. <i>km Vice-Chairman</i>

Member (Admn)